

1  
**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE  
WP No. 2816 of 2024**

*(IN REFERENCE (SUO MOTO) Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

**Dated : 06-02-2024**

*Shri Aniket Naik, learned Deputy Advocate General appearing on  
behalf of the State.*

---

Since *suo moto* cognizance has been taken by the Bench comprising of Hon'ble the Chief Justice, therefore, let this matter be placed before the Bench comprising of Hon'ble the Chief Justice at Principal Seat, Jabalpur for further hearing.

**(S. A. DHARMADHIKARI)  
JUDGE**

**(DEVNARAYAN MISHRA)  
JUDGE**

Aiyer

